

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Modernization of Armed Forces is a continuous process based on threat perception, technological changes and available resources.

To synergize and optimize the capabilities of the three Services for joint war fighting, restructuring of Armed Forces is underway. The three Services have taken steps towards achieving jointness in various operational, training and administrative fields and significant strides have been made in this regard. The Long Term Perspective Plans of the three Services are analyzed and suitably merged to evolve a Long Term Integrated Perspective Plan at Headquarters Integrated Defence Staff, thus avoiding duplication and overlap of effort and achieving better coordination and synergy amongst the three Services.

Laying of Kelkar Committee Report on the Table of Houses of Parliament

464. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Vijay Kelkar Committee submitted its report in two parts, *inter-alia* making recommendation on the funding of the Ordnance Factory Board;

(b) whether it is a fact that after consideration of the Report, Government has accepted 26 out of 36 of its recommendations, but the Report has not been laid in Parliament; and

(c) if so, whether Government proposed to lay the same in Parliament; if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) The Report of the Kelkar Committee was submitted to the Government of India in two parts. Part-I deals with strengthening self reliance in defence preparedness. This part contains 40 recommendations, out of which 30 have been implemented. Of the balance, 1 has been dropped and 9 are presently under examination. Part-II deals with revitalizing defence public sector undertakings and ordnance factories. Out of the total 19 recommendations in this part, 5 have been implemented, while in the case of 11 recommendations no further action is envisaged. Of the balance, 2 are under examination, while 1 has been dropped. The Report of the Kelkar Committee is not being laid in Parliament as it deals with details on matters which are of a sensitive nature and have a bearing on national security.

Crashes of fighter aircrafts

465. SHRI RAJIV PRATAP RUDY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that large number of modern fighter aircrafts inducted for National Defence has been lost in series of crashes;

(b) if so, the details of crashes during the last one year;

(c) whether any specific reason have been identified for such crashes; and

(d) if so, the remedial actions thereof, and policy of Government thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) There have been 10 air crashes/accidents involving fighter aircraft of Indian Air Force during the last one year from 29.6.2008 to 28.6.2009. Each accident is investigated through a Court of Inquiry and remedial measures are undertaken accordingly to check their recurrence in future. Besides, a continuous and multi-faceted effort is always underway to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgment and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufacturers (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. In addition, anti-bird measures are also undertaken.

Bringing relief for counter-insurgency on par with war victims

466. SHRI MOHD. ALI KHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the army has sent proposal on compensation in counter-insurgency cases to bring relief on par with war victims for their brave acts;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the special package prepared so far like giving land and cash for their children survival and educational continuance for the minority people?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Army Headquarters have sent a proposal for uniform rate of *ex-gratia* payment in case of death of Defence Forces Personnel in all kinds of military operations viz. Counter Insurgency Operations, International Wars or War-like engagements. The proposal is under consideration of the Government. Educational scholarship is awarded to children of Armed Forces personnel killed/missing/permanently disabled in counter-insurgency operations. Land is given to some of the gallantry award winners by the respective State Governments based on their policies.

Centre unaware of ban on Maoist organisations

†467. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government was aware of the fact that the Maoist organisations has not been banned before the Lalgarh incidents took place;
- (b) if so, whether the concerned State Government was advised about the necessity to do so; and
- (c) if so, what was the response of the State Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Communist Party of India (Maxist-Leninist) - People's War, all its formations and front organizations and Maoist Communist Centre (MCC), all its formations and front organizations are included in the schedule of the Unlawful Activities (Prevention) Act 1967. These organizations and

†Original notice of the question was received in Hindi